

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

206. IA/3794/2023 IA/2372/2023 IA/1642/2024  
IA/2958/2024 IA(PLAN)/20/2024 C.P. (IB)/1166(MB)2020

**IN THE MATTER OF**

Edelweiss Asset Reconstruction Company Limited ... Petitioner

Vs

Perfect Engine Component Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 01.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP: Adv. Abhishek Anand (VC)

For the Respondent: Adv. Sonia Sunil for respondent in IA 3794/2023  
Adv. Prerana Wagh (R1 in IA/1642/2024 IA/2958/2024)

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**ORDER**

**IA/1642/2024 IA/2958/2024**- Counsel for the Respondent No. 1 prays for time to file reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. None for the other Respondents. Adjourned to **29.07.2024**.

**IA 20 of 2024**- Adjourned to **09.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/